

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3863 of 2020

Fulwanti Devi Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Binod Kumar Dubey, Advocate

For the Opposite Party : Mrs. Lily Sahay, A.P.P.

3/11.09.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Keredari P.S. Case No. 10 of 2020 corresponding to G. R. No. 528 of 2020.

It has been alleged that some quarrel had taken place between the wife of the informant and the petitioner with respect to removal of grass from the crops. The petitioner is said to have assaulted the wife of the informant and pressed her neck and resultantly she had died.

On perusal of the case diary, it appears that the witnesses have consistently stated about both the deceased and the petitioner locked in a verbal and physical duel on a trivial issue of removal of grass. The incident appear to have been occurred at the heat of the moment and there is no pre-meditation or pre-determination on the part of the petitioner in being instrumental in the death of the wife of the informant.

On consideration of the aforesaid facts, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Hazaribagh in connection with Keredari P.S. Case No. 10 of 2020 corresponding to G. R. No. 528 of 2020.

(Rongon Mukhopadhyay, J)